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(1869) 05 CAL CK 0021

Calcutta High Court

Case No: Special Appeal No. 3320 of 1868

Mussamut Saffiham APPELLANT

Vs

Sayad Umed Ali RESPONDENT

Date of Decision: May 29, 1869

Judgement

Macpherson, J.

In the state of facts found by the Judge, this case falls within the principle acted upon by the Court in the case of Mussamut Janee Khanum v. Mussamut Amatool Fatima Khanum 8 W.R. 51. It is distinguishable from the two other cases of Mussamut Wafeah v. Mussamut Saheeba 8 W.R. 307 and Mussamut Calsumnissa v. Wabidunnissa 3 B.L.R. A.C.J. 176-N in this, that in those cases the widow's possession had been